

The Minister of Transport and Communications (Dr. P. Subbarayan): Dakota Aircraft VT-AXA, belonging to the Indian Airlines Corporation, while operating a freighter service from Calcutta to Gauhati, met with an accident while taking off from Calcutta Airport on 26th August, 1961 at 0813 hours (IST). The aircraft carried no passengers. The crew of three received serious injuries. They are making good progress in hospital.

2. The aircraft was loaded with 6,600 lbs. of freight and the all-up weight of aircraft at take-off was 26,869 lbs., which was within the maximum permissible limit.

3. It appears that soon after becoming airborne, the aircraft first swung to the right. When the aircraft attained a height of about 10—15 feet, the port (left) wing then dropped, struck the runway and the aircraft crashed.

4. As a result of the impact, both the engines were wrenched from the aircraft and fire started, both in the aircraft and in the engines. The Airport Crash-Fire Service quickly responded and extinguished the fire. The Co-pilot came out from the cockpit emergency exit and the Captain and the Radio Officer were rescued by way of the main entrance door.

5. The aircraft was extensively damaged as a result of impact. Both the engines and propellers were sheared off and cockpit section below floor has been completely telescoped. Damage due to fire was negligible.

6. The wreckage of the aircraft created an obstruction on the runway and all flights to Dum Dum were suspended. Incoming domestic services were diverted to land at Barrackpore Aerodrome and four aircraft engaged in International flights were diverted to other airports. The wreckage was removed from the runway at 1235 hours (IST). The surface of the runway which was slightly damaged was repaired and the runway was re-opened at 1420 hours (IST), i.e., about 6

hours after the occurrence of the accident.

7. The accident is being investigated by the Chief Inspector of Accidents, Civil Aviation Department. The doctors have prohibited any examination of the Captain by the Chief Inspector of Accidents until the latter is in a fit condition to make a statement, which the doctors estimate will be in about 2 weeks' time.

Shrimati Ila Palchoudhuri: May I ask one clarification on this statement? Is it a fact that it was considered that the maintenance of this aircraft was not up to standard as it might have been? Has the Minister any information about this?

Dr. P. Subbarayan: I am afraid the hon. Lady is entirely misinformed.

Mr. Speaker: He can say Lady Member. Whenever they refer to Ladies, they will say Lady Members.

12-10 hrs.

PAPERS LAID ON THE TABLE

ORDERS UNDER THE ESSENTIAL COMMODITIES ACT

The Deputy Minister of Food and Agriculture (Shri A. M. Thomas): I beg to lay on the Table a copy each of the following Orders under subsection (6) of section 3 of the Essential Commodities Act, 1955:—

- (i) The Rice (Madhya Pradesh) Price Control (Second Amendment) Order, 1961 published in Notification No. G.S.R. 1062 dated the 25th August, 1961. [Placed in Library, See No. LT-3197|61].
- (ii) The Rice (Punjab) Second Price Control (Tenth Amendment) Order, 1961 published in Notification No. G.S.R. 1063 dated the 25th August, 1961. [Placed in Library, See No. LT-3198|61].
- (iii) The Sugar (Movement Control) (Fourth Amendment)

Order, 1961 published in Notification No. G.S.R. 1057 dated the 26th August, 1961, [Placed in Library, See No. LT-3199].

ANNUAL ACCOUNTS OF THE AIR-INDIA
INTERNATIONAL CORPORATION FOR 1959-
60 AND AUDIT REPORT

The Deputy Minister of Civil Aviation (Shri Mohiuddin): I beg to lay on the Table a copy of the Annual Accounts of the Air-India International Corporation for the year 1959-60 and the Audit Report thereon, under sub-section (4) of section 15 of the Air Corporation Act, 1953. [Placed in Library, See No. LT-3200/61].

MESSAGE FROM RAJYA SABHA

Secretary: Sir, I have to report the following message received from the Secretary of Rajya Sabha:—

"In accordance with the provisions of sub-rule (6) of rule 162 of the Rules of Procedure and Conduct of Business in the Rajya Sabha, I am directed to return herewith the Appropriation (No. 4) Bill, 1961, which was passed by the Lok Sabha at its sitting held on the 1st September, 1961, and transmitted to the Rajya Sabha for its recommendations and to state that this House has no recommendations to make to the Lok Sabha in regard to the said Bill."

COMMITTEE ON PRIVATE MEMBERS' BILLS AND RESOLUTIONS

EIGHTY-NINTH REPORT

Sardar A. S. Saigal (Janjgir): I beg to present the Eighty-ninth Report of the Committee on Private Members' Bills and Resolutions.

JOINT COMMITTEE ON OFFICES
OF PROFIT

FOURTH REPORT

Shri Morarka (Jhunjhunu): I beg to present the Fourth Report of the Joint Committee on Offices of Profit.

RESIGNATION OF A MEMBER

Mr. Speaker: I have to inform the House that Shri Ajit Prasad Jain, an elected Member from Saharanpur constituency of Uttar Pradesh has resigned his seat in Lok Sabha with effect from the 5th September, 1961.

Shri Hem Barua (Gauhati): What are the causes?

Mr. Speaker: I am not competent to ask the cause. Even if any hon. Member gives any cause, I won't read it out, because no cause is necessary. It is open to any hon. Member to say various things. If some hon. Member says, I do not want to place myself in a bad position and if he goes on saying, this is not an Assembly which does any good things and therefore I am resigning, does he want me to say all that? He has not said so in this case. Therefore, advisedly we do not read all this, though in this particular case, there is no such complaint.

12.13 hrs.

DELHI MUNICIPAL CORPORATION
(AMENDMENT) BILL—contd.

Mr. Speaker: The House will now take up further consideration of the following motion moved by Shri B. N. Datar on the 5th September, 1961, namely:

"That the Bill further to amend the Delhi Municipal Corporation Act, 1957, be taken into consideration."

Shri Braj Raj Singh (Ferozabad): There are certain motions.